

(b) Steps taken by the Government to control vehicular emissions in the country include the following :-

1. Ambient air quality standards have been evolved.
2. A network of ambient air quality monitoring stations has been set up.
3. For control of pollution from vehicles emission norms for both petrol and diesel driven vehicles have been notified under the Central Motor Vehicles Rules, 1989 and these are under implementation from 1990.
4. The Ministry of Surface Transport has advised the various State Transport Directorates to enforce these standards.
5. Public awareness campaigns have been launched on various measures to prevent and control pollution from vehicles.
6. More stringent norms for vehicular emissions have been notified under the Central Motor Vehicles Rules in September, 1993 which would come into effect from April 1, 1996.
7. Automobile manufacturers have been asked to develop and improve their technology to meet the more stringent standards for emissions from vehicles.
8. City planners are advised to incorporate in their plans the long-term requirements of city transportation.
9. Catalytic convertors and unleaded petrol have been introduced as a requirement for new vehicles to be registered in the four metropolitan cities of Bombay, Calcutta, Delhi and Madras.

Detection of Cancer

76. SHRI PANKAJ CHOWDHARY :
SHRI RAMPAL SINGH :
SHRI DATTATRAYA BANDARU :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether a new equipment has been developed recently to detect cancer;
- (b) if so, the details thereof; and
- (c) the time by which the equipment is likely to be put in use ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) and (c) . Do not arise.

FCI Branches in Uttar Pradesh

77. DR. RAMESH CHAND TOMAR :
SHRI RAMPAL SINGH :

Will the Minister of FOOD be pleased to state :

(a) the number of branches of the Food Corporation of India functioning in Uttar Pradesh at present;

(b) the number of employees working in each branch;

(c) whether the Government have received any request for opening of the more branches in the State; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The Food Corporation of India has one Regional Office, two Sub-Regional Offices and 23 Districts Offices in Uttar Pradesh.

(b) Branch Office	No. of employees working under each branch.
Regional Office, Lucknow	435
Sub-Regional Office, Allahabad	20
Sub-Regional Office, Moradabad	5
Distt. Office, Hapur	611
Distt. Office, Bulandshahr	334
Distt. Office, Moradabad	392
Distt. Office, Bareilly	437
Distt. Office, Lucknow	488
Distt. Office, Faizabad	378
Distt. Office, Sitapur	293
Distt. Office, Shahjahanpur	163
Distt. Office, Gonda	117
Distt. Office, Banda	175
Distt. Office, Azamgarh	190
Distt. Office, Gazipur	76
Distt. Office, Allahabad	444
Distt. Office, Kanpur	753
Distt. Office, Varanasi	358
Distt. Office, Jhansi	360
Distt. Office, Agra	513
Distt. Office, Haldwani	559
Distt. Office, Gorakhpur	358
Distt. Office, Dehradun	127
Distt. Office, Srinagar	101
Distt. Office, Aligarh	504
Distt. Office, Saharanpur	260

(c) and (d) . Yes, Sir. The proposal received for opening of a Food Corporation of India District Office at Deoria is receiving attention of the Corporation.

[English]

Medical Facilities

78. SHRI RAJESH KUMAR :
SHRIMATI SHEELA GAUTAM :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether per capita expense on the medical facilities in India is much less as compared to the other Asian countries;